

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 954/15
PS : Janak Puri
U/s : 328/342/363/376/506/34 IPC &
Section 4 of POCSO Act
State Vs. Rohit
Bail Application No. Ld-696/20

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

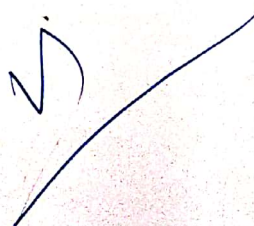
Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Vijay Shanker Tewari, Ld Proxy Counsel for applicant-accused.

Heard. Records perused.

Despite directions, no verification report has been received from the IO/SHO.

Issue notice to the Victim/Complainant through the IO for 20.06.2020. IO shall file his Certificate of service of notice upon



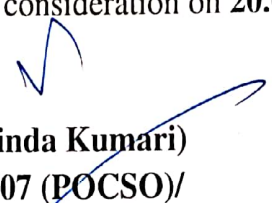
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the Complainant in terms of Annexure A of the Practice Directions No. 67/Rules/DHC dated 24.09.2019 on the next date of hearing.

Let copy of the abovesaid Practice Directions of Hon'ble High Court of Delhi alongwith Annexure A be dispatched to the IO/SHO concerned alongwith the notice to the IO.

Let the concerned Legal Counsel from DCW be also notified for the next date of hearing.

Put up for same and for further consideration on 20.06.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No. : 1150

State Vs. Jameel Akhtar

FIR No. : 229/2020

PS: Rajouri Garden

U/s : 307/34 IPC

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

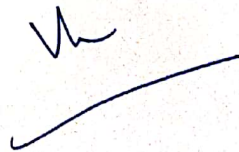
Third Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.

Despite repeated calls, none has appeared on behalf of applicant – accused.

As per the report dated 10.06.2020, two applications of the applicant – accused have already been dismissed by Ld. Vacation Judges.

In the facts and circumstances of the case, **the present 3rd bail application of applicant – accused Jameel**



Akhtar is dismissed for non-prosecution.

A copy of this order be sent to the concerned
Jail Superintendent for information.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 101/20
PS : Paschim Vihar
U/s : 420 IPC
State Vs. Tazyen Maqsood Shaikh
Bail Application No. 894

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Mahender Pratap, Ld Counsel for applicant- accused.
Shri Alok Pandey, Ld. Counsel for Complainant.
SI Pradeep Kumar on behalf of the IO.

Reply filed on behalf of the IO.

At this stage, Ld. Addl. P P for the State has pointed out that reply of the IO in response to the anticipatory bail application is vague.

Heard. Records perused.

IO is directed to file a specific reply whether the investigation in the present case has been marked to EOW as

Contd/-

Vrinda

mentioned in the earlier reply of the IO. He shall also specifically state the role of the applicant-accused in the present case on the next date of hearing.

Put up for further consideration of the instant application on 22.06.2020.



(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No. : 1144
State Vs. Raja @ Achu
FIR No. : 461/2019
PS: Rajouri Garden
U/s : 392/394/397/34 IPC & 25/27 Arms Act

12.06.2020

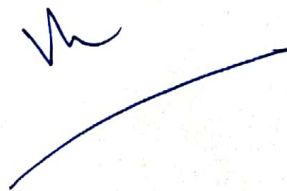
**Second bail application moved under
Section 439 Cr.P.C. to applicant –
accused Raja @ Achu.**

Present : Sh. P.K.Ranga, Ld. Addl. PP for State.
IO SI Vikas in person.
Sh. Lokesh Kumar Khanna, Ld. Counsel for
applicant – accused.

Heard. Records perused.


At this stage, Ld. Counsel for applicant –
accused Raja @ Achu submits that he does not press the
present bail application of the applicant – accused Raja @
Achu. His statement has been recorded separately to this
effect.

In view of the statement of Ld. Counsel for
applicant – accused Raja @ Achu, **the 2nd bail application**



filed on behalf of applicant – accused Raja @ Achu is
dismissed as not pressed.

At request, copy of order be given DASTI to
Ld. Counsel for applicant – accused as well as the IO,


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No. : 1144

State Vs. Raja @ Achu

FIR No. : 461/2019

PS: Rajouri Garden


U/s : 392/394/397/34 IPC & 25/27 Arms Act


12.06.2020

**Statement of Sh. Lokesh Kumar Khanna, Ld. Counsel
for applicant – accused, Enrollment No. D-63/2011, Chamber
Behind Court No.36, Near SBI Bank, Tis Hazari, Delhi.**

At Bar.

I have the instructions of the applicant – accused to make
the following statement. The present bail application of the applicant –
accused Raja @ Achu may be disposed of as not pressed.


Lokesh Kumar Khanna
D-63/11
RO&AC


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No.: 726/2020
State Vs. Manjeet Dabas @ Kalu
FIR No. : 876/17
PS: Ranhola
U/s : 302/308/323/148/149/174A/34 IPC

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State
Shri D.V.Goel, Ld Counsel for applicant- accused.

Heard. Records perused.

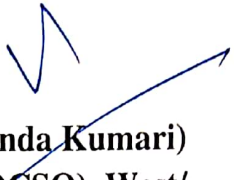
The present application for interim bail has been moved on the ground of ill-health of the wife of the applicant – accused.

IO is directed to verify the medical documents filed alongwith the bail application and shall also ascertain the family circumstances of the applicant – accused.



Now to come up for this verification report on 16.06.2020.

TCR be returned.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

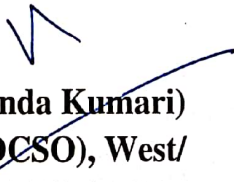
At 11:45 a.m.

At this stage report of the IO has been received. Ld. Counsel for applicant – accused is present.

It is submitted that surgery of the wife of the applicant – accused is fixed for 16.06.2020.

IO is directed to verify the family circumstances of the applicant – accused, the family members available to take care of the wife of the applicant – accused as also the previous involvements of the applicant – accused for the date fixed i.e. 16.06.2020.

Put up on 16.06.2020.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 13/20
PS : Ranjit Nagar
U/s : 7/8 POCSO Act
State Vs. Palvinder Singh
Bail Application No. LD-491/20

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

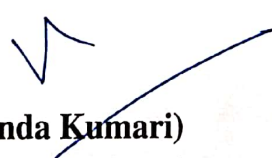
Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Shri P K Ranga, Ld. Addl. P P for the State
None for applicant- accused.

Despite repeated calls, none has appeared on behalf of the applicant-accused.

Issue notice of the application to the Complainant/Victim through IO/SHO concerned for the next date of hearing.

Put up for consideration of the instant bail application on 21.06.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No.: LD-854/20

State Vs. Lokender

FIR No. : 643/17

PS: Ranhola

U/s : 302/34 IPC

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

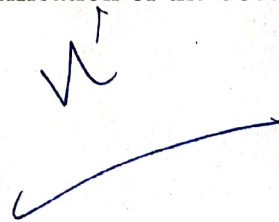
Second Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

**Present: Sh. P.K.Ranga, Ld. Addl. P P for the State
Shri Ratan Tyagi, Ld Counsel for applicant- accused.**

Heard. Records perused.

The present 2nd application has been moved on the ground that family of the applicant – accused has received a notice of Rs.10,000/- from Sudha International School for submission of fees of the ward.

Let reply as well as the verification of the documents of the



applicant – accused and contents of the bail application as also the family circumstances and financial condition be called from the concerned IO on the next date of hearing.

In the meantime, Ld. Counsel for applicant – accused shall place on record the order on the first interim bail application of the applicant – accused through e-mail.

Put up for further consideration on **19.06.2020**.



(Vrinda Kumari)
**ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020**

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No.: LD-855/20

State Vs. Sachin Tyagi

FIR No. : 643/17

PS: Ranhola

U/s : 302/34 IPC

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

**Present: Sh. P.K.Ranga, Ld. Addl. P P for the State
Shri Raj Kumar, Ld Counsel for applicant- accused.**

Heard. Records perused.

An opportunity has been sought to place on record bail order dated 06.06.2020 vide which the bail application on the ground of HPC guidelines was dismissed by Ld. Vacation Judge. Ld. Counsel for applicant – accused shall place the said order on record through e-mail



and take the assistance of the Filing Section for the same. In the meantime, let the verification report in respect of the contents of the bail application and the documents annexed as well as the reply as also the circumstances and financial condition of the family of the applicant – accused be called from the concerned IO for the next date of hearing.

Put up for same as well as for further consideration of the bail application on **19.06.2020**.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Saddam @ Gauri

FIR No. : 397/2019

PS: Hari Nagar

U/s : 3 / 4 of MCOC Act

12.06.2020

**Interim bail application moved under
Section 439 Cr.P.C. to applicant –
accused Saddam @ Gauri.**

Present : Sh. P.K.Ranga, Ld. Addl. PP for State.
Inspector Mukesh Kumar on behalf of IO.
Sh. Deepak Sharma, Ld. Counsel for applicant –
accused.

Reply filed on behalf of IO.


Heard. Records perused.

At this stage, Ld. Counsel for applicant –
accused Saddam @ Gauri submits that he does not press the
present interim bail application of the applicant – accused
Saddam @ Gauri. His statement has been recorded
separately to this effect.



In view of the statement of Ld. Counsel for applicant – accused Saddam @ Gauri, the interim bail application filed on behalf of applicant – accused Saddam @ Gauri is dismissed as not pressed.

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused as well as the IO.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Saddam @ Gauri

FIR No. : 397/2019

PS: Hari Nagar

U/s : 3 / 4 of MCOC Act

12.06.2020

Statement of Sh. Deepak Sharma, Ld. Counsel for
applicant – accused, Enrollment No. D-1900/99, Chamber No. B-85,
BGS Block, Tis Hazari, Delhi.

At Bar.

I have the instructions of the applicant – accused to make
the following statement. The present bail application of the applicant –
accused Saddam @ Gauri may be disposed of as not pressed with
liberty to move fresh application at a later stage.

RO&AC
15/06/2020
D-1900/99

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(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 78/20
PS : Ranhola
U/s : 364A/34 IPC
State Vs. Kuldeep
Bail Application No. LD-821/20

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

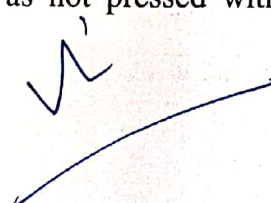
Third Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Nagendra Singh, Ld Counsel for applicant- accused.

Ld. Counsel for applicant-accused submits that he wants to withdraw the instant bail application with liberty to file afresh.

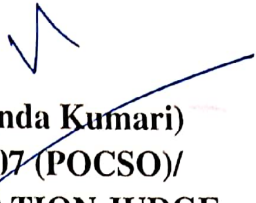
Statement of Ld. Counsel for applicant-accused has been recorded separately to this effect.

In view of the statement of Ld. Counsel for the applicant-accused Kuldeep, the bail application filed on behalf of the applicant-accused Kuldeep is dismissed as not pressed with liberty to file fresh



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application. Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 78/20
PS : Ranhola
U/s : 364A/34 IPC
State Vs. Kuldeep
Bail Application No. LD-821/20


12.06.2020

Statement of Shri Nagendra Singh, Advocate, Enrolment No. D-251/1B/96, Chamber No. L-11, Tis Hazari, Ld. Counsel for the Applicant-accused.

AT BAR

I have the instructions of the applicant-accused Kuldeep to make the following statement. The present bail application may be disposed of as not pressed with liberty to file afresh application at a later stage.


RO&AC


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 121/20
PS : Khyala
U/s : 302 IPC
State Vs. Md. Sair
Bail Application No. LD-612/20

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Complainant with Ld. Counsel Shri M A
Hussain.
None for applicant- accused.
IO/SI Pankaj in person.


Heard. Records perused.

On the last date of hearing, an opportunity was sought on behalf of Ld. Counsel for applicant-accused to clarify why the fact of dismissal of an earlier interim bail application on 04.05.2020 was not brought on record. Today despite repeated calls, none has appeared on

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behalf of the applicant-accused.

Now to come up for appearance of applicant-accused and clarification on abovesaid point and further consideration of the bail application on **23.06.2020**.


(Vrinda Kumari)
ASJ- 07-(POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Jagdish @ Babloo
FIR No. : 481/10
PS: Hari Nagar
U/s :392/397/174A/34 IPC

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

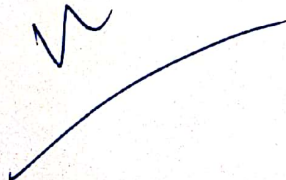
Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
SI Pankaj Parashar on behalf of IO.
Shri Harish Kumar, Ld Counsel for applicant- accused.

Reply filed on behalf of the IO.

Heard. Records perused.

Ld. Counsel for applicant – accused submits that applicant – accused was on regular bail but he was declared Proclaimed Offender in the year 2012. He is in custody for past five years.

IO has submitted that applicant – accused has nine previous

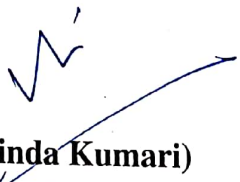


involvements.

The allegations u/s 392/397/174A/34 IPC against the applicant – accused are grave in nature. After grant of regular bail in the instant case, the applicant – accused jumped the bail. He has nine previous involvements.

In these circumstances and in view of the gravity of offence, **the present application of applicant – accused Jagdish @ Babloo for grant of regular bail is dismissed.**

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused as well as the IO. A copy be also sent to the concerned Jail Superintendent for information.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No.: LD-864/2020

State Vs. Rajesh Kumar

FIR No. : 668/2020

PS: Nihal Vihar

U/s : 354 IPC & Sec. 8 POCSO Act

12.06.2020

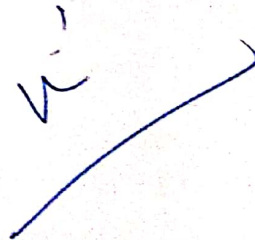
Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused for grant of anticipatory bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
IO W/SI Sangeeta in person.
Victim with her father.
Shri Vikas Rohtagi, Ld Counsel for applicant- accused.

Heard. Records perused.

Anticipatory bail application has been moved on the ground that there is a delay of one year in the complaint of the minor victim and delay of two years from the first incident allegedly involving the elder



sister of the minor victim. It is also submitted that the applicant – accused is suffering from '*Cerebellar Ataxia*' and is seriously ill.

Father of the victim submits that his younger daughter / minor victim was in depression for a very long time and it took lot of time and efforts for her to open up. It was after such efforts that the victim disclosed the sexual assault by the applicant – accused upon her. Her elder sister also disclosed about the incident in which the applicant – accused had sexually assaulted her in the year 2018.

IO also submits that applicant – accused needs help in walking.

Section 8 of POCSO Act involving a minor victim is a grave offence. The victim being a minor is deemed to be at risk and is vulnerable.

In these facts and circumstances, **the anticipatory bail application of the applicant – accused Rajesh Kumar is dismissed.**

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused as well as the IO.



(Vrinda Kumari)
**ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020**

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 140/20
PS : Rajouri Garden
U/s : 376(2) IPC &
Section 6 of POCSO Act
State Vs. Sonu
Bail Application No. LD-467/20

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

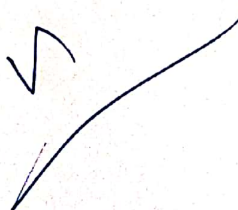
Present: Shri P K Ranga, Ld. Addl. P P for the State
Victim with her mother in person.
None for applicant- accused.

Reply filed.

None has appeared on behalf of the applicant-accused despite repeated calls. I shall proceed to dispose of the application on the basis of record.

Heard. Records perused.

Victim and her mother submit that there is no bread earner in



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the family and, therefore, the applicant-accused may be granted bail.

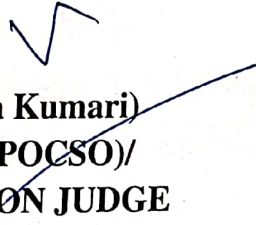
Victim also submits that she was made to sign on some papers but she was not aware of the contents of the same or of the complaint. She has denied the allegations in the FIR and submits that applicant-accused may be granted bail.

IO has submitted that victim had got pregnant because of penetrative sexual assault upon her. A child has been born and DNA Report is awaited. It is also submitted that in her statement U/s 164 Cr.P.C., the victim has supported the allegations against the applicant-accused, i.e., her step father.

In the facts and circumstances where the victim clearly appears to be under pressure and the allegations against the applicant-accused are grave in nature, the Court is not inclined to enlarge applicant-accused on bail.

The bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No. 97/2020
PS : Paschim Vihar
State Vs. Lalit Kumar

12.06.2020

Charge-sheet has been placed before the undersigned as
Vacation Judge.

Present: Shri P K Ranga, Ld. Addl. P P for the State
IO is not present.

Heard. Records perused.

Chargesheet has been placed before the undersigned as
Vacation Judge in view of pandemic Covid 19 situation prevailing in the
country and on going national lockdown. Now put up before concerned
Court for consideration on **22.06.2020**.

✓
(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 10/20
PS : Patel Nagar
U/s : 354/376/506 IPC r/w
Section 6/8 of POCSO Act
State Vs. Vinod
Bail Application No. LD-535/20

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

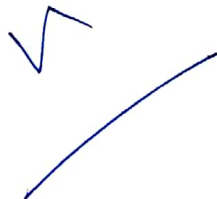
Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Rajiv Sharma, Ld Counsel for applicant- accused.

Heard. Records perused.

The Judicial file has not been placed on record.

Ld. Counsel for applicant-accused submits that he can place copy of the charge-sheet and the annexures on record through E -Mail.

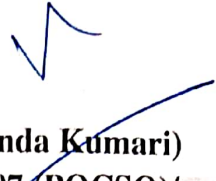
Let the concerned Legal Counsel from DCW be also notified for the next date of hearing.



Contd/-

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Put up for further consideration of the instant bail application
on 24.06.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 292/19
PS : Khyala
U/s : 302/498A/34 IPC
State Vs. Amit
Bail Application No. LD-694/20

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Deepak Ghai, Ld Counsel for applicant- accused.
Inspector Arvind Kumar, Addl. SHO PS Khyala in person.

Reply filed.

An opportunity has been sought by Addl. SHO,PS Khyala to file comprehensive verification report regarding family ^{circumstances} ~~circumstances~~ of the applicant-accused and exact medical condition of the mother of the applicant-accused.

Contd/-

Put up for same and for further consideration of the instant
bail application on **18.06.2020**.



(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 105/17
PS : Khyala
U/s : 376 IPC &
Section 4/6 of POCSO &
Section 4/5/6 of ITP Act
State Vs. Prem Prakash @ Babu
Bail Application No. LD-377/20

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri A K Srivastava, Ld Counsel for applicant- accused.
Inspector Arvind Kumar, Addl. SHO, PS Khyala in person.

Reply filed by the IO.

Notices are being directed to be issued against the Complainant but her presence could not be ensured by the concerned IO/SHO.

Addl. SHO PS Khyala submits that because of Covid Infection in the PS Khyala further steps could not be taken to serve the

Contd/-



Complainant.

In these unavoidable circumstances, I proceed to hear the application even in the absence of the victim.

Heard. Records perused.


Ld. Counsel for applicant-accused has moved this application on the ground that applicant-accused is 60 years old and is the sole bread earner. He has three daughters and one son and his son is suffering from illness whereas marriage of elder daughter of the applicant-accused has been fixed. No details of both these ~~grounds~~ ^{grounds} have been provided.

The allegations U/s 4 & 6 of the POCSO Act as also Section 376 IPC and Sections 4, 5 and 6 of the ITP Act are grave in nature.

In these circumstances, the Court is not inclined to enlarge applicant-accused on bail.

The bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 127/20

PS : Khyala

U/s : 302/307/34 IPC

State Vs. Aabad Ali @ Kachhua

Bail Application No. LD-806/20

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri M A Hussain, Ld Counsel for applicant- accused.
Inspector Arvind Kumar, Addl. SHO PS Khyala in person.

Reply filed.

Addl. SHO PS Khyala has submitted that two accused are still absconding and parents of the applicant-accused have no control over him.

Addl. SHO PS Khyala submits that because of COVID infection in the PS, comprehensive verification could not be done even though medical documents of the mother of the applicant-accused who is


Contd/-

stated to be 40 years old on the documents were verified.

An opportunity has been sought to verify the family circumstances of the applicant-accused and whether or not there are other family members to take care of the mother of the applicant-accused.

Let ^{the abovesaid} report be called for the next date of hearing.

Put up for same and for further consideration on **15.06.2020**.


(Vrinda Kumari)
ASJ- 07(POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 488/18
PS : Nangloi
U/s : 392/394/352/411/120B/34 IPC &
25/27 Arms Act
State Vs. Banti
Bail Application No. LD-609/20

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Second Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Harsh Priya, Ld Proxy Counsel for applicant- accused.

Ld. Proxy Counsel for applicant-accused submits that has has instructions of the applicant-accused as well as the main Counsel to address arguments on the present application.

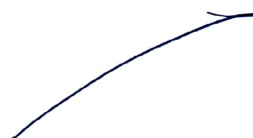
Reply of the IO is already on record.

Heard. Records perused.

Ld. Proxy Counsel for applicant-accused has argued that one



Contd/-



of the co-accused, namely, Sonu is already on bail. Ld. Proxy Counsel for applicant-accused submits that charge-sheet has been filed and charge has yet not been framed.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused on the ground of gravity of offence.

I have considered the rival contentions.


Perusal of record shows that co-accused Sonu was granted regular bail on 08.07.2019. Thereafter, the regular bail of the applicant-accused was dismissed on 25.07.2019 after considering all the facts.

Charge in the instant case is stated to ^{have been} ~~be~~/not/framed and the Complainant is still to be examined. The offence U/s 392/394/352/411/120B/34 IPC & 25/27 Arms Act is grave in nature.

In these circumstances, the Court is not inclined to enlarge applicant-accused on bail.

The second bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 95/18

PS : Bara Hindu Rao

U/s : 376/354C/506 IPC

State Vs. Tarun Jain @ Tushar

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Ld. Counsels Shri B Khan and Shri Ankur Gupta
in person for Complainant
Shri Navneet Jain, Brother of the applicant-
accused in person.

Heard. Records perused.

Ld. Counsel for the Complainant has argued that the applicant-accused has withheld the material information regarding dismissal of bail applications in Hon'ble High Court of Delhi. Ld. Counsel submits that Hon'ble High Court had directed that till effective



Contd/-


PE was concluded, bail of the accused would not be considered. It is also submitted that in the Trial Court also, many bail applications of the applicant-accused have been dismissed.

The brother of the applicant-accused submits that two bail applications in Hon'ble High Court of Delhi were withdrawn. He also submits that the main Counsel for the applicant-accused would connect through video conferencing.

It has been informed by the staff that since this matter was received later today, therefore, link could not be shared with Ld. Counsel for the applicant-accused but the meeting ID no. and the password have been conveyed to him telephonically.

It is 1:20 pm. The staff has informed that Ld. Counsel for applicant-accused has telephonically informed that he is not able to join the meeting and there appears to be some network issue at his end and, therefore, he has requested for adjournment.

At request, now to come up for ^{further}~~further~~ consideration of the instant bail application on **20.06.2020**.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 695/15
PS : Hari Nagar
U/s : 302/34 IPC
State Vs. Raman
Bail Application No. LD-866/20

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Monty Singh, Ld Counsel for applicant- accused
through Cisco Webex video conferencing.

Heard. Records perused.

Let reply of the IO including period of custody of accused in the present case and previous involvement report of the accused be summoned for **24.06.2020**.

Let Certificate of good conduct of accused during his custody period alongwith report on the period of custody in the present



Contd/-

case be also summoned from the concerned Jail Superintendent for
24.06.2020.

Put up on 24.06.2020.



~~(Vrinda Kumari)~~
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 379/15
PS : Mundka
U/s : 302/396/412/149/34 IPC
State Vs. Umakant Yadav
Bail Application No. LD-861/20

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Akhilesh Kumar, Ld Counsel for applicant- accused
through Cisco Webex video conferencing.

Reply of the IO alongwith previous involvement report has been received.

Heard. Records perused.

There is no previous involvement of the accused.

Let Certificate of good conduct of accused during his custody period alongwith report on the period of custody in the present case be also summoned from the concerned Jail Superintendent for

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23.06.2020.

Put up on 23.06.2020.



~~(Vrinda Kumari)~~
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI
VIDEO CONFERENCING

FIR No.: 585/17
PS : Ranhola
U/s : 302/34 IPC
State Vs. Chanderpal
Bail Application No. LD-340

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.


Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Bijender Singh, Ld Amicus Curiae for applicant-accused through Cisco Webex video conferencing.

Heard. Records perused.

Ld. Amicus Curiae for the applicant-accused has sought adjournment as he needs to verify certain facts and also on the ground of personal difficulty.

At request, put up for consideration on 17.06.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 882/15
PS : Nihal Vihar
U/s : 302/34 IPC
State Vs. Rahul @ Hulla
Bail Application No. LD-756

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Bharat Bagga, Ld Counsel for applicant- accused
through Cisco Webex video conferencing.

Death Verification Report of the brother of the applicant-accused received.

Heard. Records perused.

The report shows that the deceased is not the real brother of the applicant-accused but is a cousin brother. The last rites of the deceased have been performed by the father of the deceased. The deceased died on 07.06.2020.



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In these circumstances and in view of the gravity of offence U/s 302/34 IPC, the Court is not inclined to admit the applicant-accused to interim bail.

The interim bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.



(Vrinda Kumari)
ASJ- 07-(POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 115/18
PS : Mianwali Nagar
U/s : 376/306/506/34 IPC &
Section 6 of POCSO Act
State Vs. Pooja
Bail Application No. LD-287

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Pankaj Verma, Ld Counsel for applicant- accused through Cisco Webex video conferencing.
Ms. Suman Singh, Ld. Legal Counsel from DCW through Whatsapp video call on the mobile phone of Ahlmad of the Court.

Heard. Records perused including the Judicial record.

The present application has been moved on the ground that the role of the applicant-accused is minimal and has been incorporated



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later on by way of improvement. It is submitted that the applicant-accused has a six month child who is prone to Covid infection. Interim bail for a period of 45 days has been prayed for in this respect.

The victim or her parents did not appear despite service of notice. Ld. Legal Counsel from DCW, who was not able to connect through Cisco Webex video conferencing and has connected through Whatsapp Video call, has submitted that the victim is suffering from sore throat and cold and since she has undergone various surgeries because of the incident in question, she advised the victim to stay at home. Ld. Legal Counsel submits that the victim does not object to grant of interim bail to the applicant-accused only out of concern for the six month old infant child of the applicant-accused.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused. He has argued that examination-in-chief of the victim was going on when supplementary chargesheets against applicant-accused Pooja and co-accused Bharat were filed. Charge against applicant-accused Pooja is yet to be framed.

I have considered the rival contentions and have carefully perused the Judicial record.

There is a categoric allegation against the applicant-accused that she forced the minor victim to have sexual intercourse with the accused Ram Lal @ Ganna. It has also come in the part testimony of the minor victim that accused Ram Lal @ Ganna also raped her in presence



Contd/-

of applicant-accused who also sometimes used to keep watch outside the jhuggi while the main accused raped the minor victim. These events eventually led to forcible administering of poisonous substance to the minor victim by the main accused Ram Lal @ Ganna because of which the victim had to suffer numerous surgeries.

In such circumstances and in view of the gravity of offence, the Court is not inclined to admit the applicant-accused to interim bail.

The interim bail application of the applicant-accused is, accordingly, dismissed.

Judicial Record be returned.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.



(Vrinda Kumari)
ASJ-07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Aman

FIR No. : 149/19

PS: Anand Parbat

U/s : 354B/354D/506 IPC r/w Sec. 12 POCSO Act

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

2nd Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

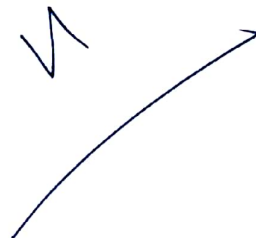
Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
HC Hominder Kumar on behalf of SHO PS
Anand Parbat.
Shri Deepak Malik, Ld Counsel for applicant- accused.

Reply filed on behalf of IO.

Heard. Records perused.

It is submitted that SHO PS Anand Parbat has been found COVID positive. Complainant / victim is not present and there is no proof of service of notice upon the complainant / victim.

Let fresh notice of the application be issued to the



complainant / victim the report of which shall be filed in terms of annexure 'A' of the Practice Directions No. 67/Rules/DHC dated 24.09.2019 on the next date of hearing.

Let copy of the abovesaid Practice Directions of Hon'ble High Court of Delhi alongwith Annexure A be dispatched to the IO/SHO concerned alongwith the notice to the IO.

Now to come up for further consideration on 18.06.2020.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No.: LD-867/20
State Vs. Rohit Dahiya
FIR No. : 265/17
PS: Ranhola
U/s : 363/365/302/34 IPC & Sec. 25/54/59 Arms Act

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State
Shri S.N.Chauhan, Ld Counsel for applicant- accused.

Reply of IO received.


Heard. Records perused.

Let the verification report be called from the IO regarding the medical documents and medical condition of the father of the applicant – accused as well as the family circumstances of the applicant – accused. IO shall also file a report regarding the previous

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involvements of the applicant – accused. A report be also called from the concerned Jail Superintendent regarding the conduct of the applicant – accused during the period of his custody in this case including the period of custody.

Put up on 20.06.2020.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No.: 1197
State Vs. Harmeet Singh
FIR No. : 311/20
PS: Kirti Nagar
U/s : 451/380/448/506/34 IPC

12.06.2020

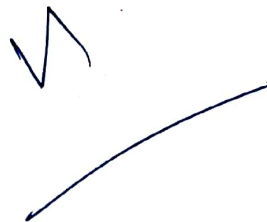
Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused for grant of Anticipatory bail (taken up today on an application for early hearing)

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
IO SI Suresh Chand in person.
Complainant (54 Years old) in person with
Ld. counsel Sh. Jasvinder Singh.
Shri Sumit Gauba and Amit Gauba, Ld Counsels for
applicant- accused.

Heard. Records perused.

The present Anticipatory bail application was listed for 15.06.2020. Ld. Counsel for the applicant – accused submits that he was not able to appear before the Court on 11.06.2020 on time as he had got



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stuck in traffic jam because of an Ambulance. He has requested for preponment of the case.

In the facts and circumstances as narrated, the application for preponment is allowed and the Anticipatory bail application is preponed for today.

I have heard detailed arguments on the Anticipatory bail application of the applicant – accused and have perused the record carefully.

Reply of the IO is already on record.

It has been argued by Ld. Counsel for applicant – accused that the dispute is, infact, a civil dispute and the property in question is an ancestral property. It has been argued that the applicant – accused has been falsely implicated in the instant case.

Ld. Counsel for the complainant has opposed the bail application on the ground that the applicant – accused forcibly trespassed into the property and also committed theft.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused on the ground of gravity of offence. IO has submitted that an eye witness has corroborated the version of the complainant. It is also submitted that the two co-accused were arrested but now they have been admitted to regular bail.

I have considered the rival contentions.



The offence of committing house trespass, taking illegal possession and committing theft is a grave offence. In the reply, the IO has specifically stated that custodial interrogation of the accused is required for recovery of case property and weapon of offence. The record also shows that the applicant – accused used iron rod for commission of the offence.

Such circumstances do not warrant grant of Anticipatory bail to the applicant – accused Harmeet Singh. **The application for Anticipatory bail is, therefore, dismissed.**

The next date of hearing i.e. 15.06.2020 stands cancelled.



(Vrinda Kumari)
**ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020**

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No.: 1196
State Vs. Ravinder Kaur
FIR No. : 311/20
PS: Kirti Nagar
U/s : 451/380/448/506/34 IPC

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused for grant of Anticipatory bail (taken up today on an application for early hearing)

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
IO SI Suresh Chand in person.
Complainant (54 Years old) in person with
Ld. counsel Sh. Jasvinder Singh.
Shri Sumit Gauba and Amit Gauba, Ld Counsels for
applicant- accused.

Heard. Records perused.

The present Anticipatory bail application was listed for 15.06.2020. Ld. Counsel for the applicant – accused submits that he was not able to appear before the Court on 11.06.2020 on time as he had got



stuck in traffic jam because of an Ambulance. He has requested for preponment of the case.

In the facts and circumstances as narrated, the application for preponment is allowed and the Anticipatory bail application is preponed for today.

I have heard detailed arguments on the Anticipatory bail application of the applicant – accused Ravinder Kaur and have perused the record carefully.

Reply of the IO is already on record.

During the course of arguments, it has come up that applicant – accused Ms. Ravinder Kaur is a 54 years old lady who accompanied the other accused at the time of commission of offence.

Without commenting upon the merits of the case and keeping in view the prima-facie role of the applicant – accused Ms. Ravinder Kaur, **it is directed that subject to joining of investigation by the applicant – accused Ms. Ravinder Kaur, should the IO deem it necessary to arrest the applicant – accused in the present case, he shall release the applicant – accused Ravinder Kaur on bail upon furnishing of personal bond-cum-surety to the tune of Rs.25,000/- with one surety in the like amount subject to the satisfaction of the IO / SHO / Arresting Officer.**

The Anticipatory application of the applicant – accused Ms.



requested for

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Ravinder Kaur stands disposed of.

The next date of hearing i.e. 15.06.2020 stands cancelled.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 259/19
PS : Nihal Vihar
U/s : 395/397/120B IPC &
25/54/59 Arms Act
State Vs. Lalit
Bail Application No. LD-597

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Shivam Sharma, Ld Counsel for applicant- accused.

Heard. Records perused.

The application for interim bail has been moved on the ground that the applicant-accused has minor child and he is the only Caretaker who can provide for them.

The report of the IO suggests that in the instant case, one cheque and one pistol was recovered from the applicant-accused. He was ^{also} identified in the TIP proceedings. He has previous involvement in



Contd/-

case FIR No. 376/04 PS Mangol Puri.

In these circumstances and in view of the gravity of offence, the Court is not inclined to grant interim bail to the applicant-accused.

The interim bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.



(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
12.06.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Amit
FIR No. : 264/19
PS: Khyala
U/s : 376/506 IPC

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
Victim in person with counsel Sh. Rajesh
Kaushik.
Shri Vikas Bhardwaj, Ld Counsel for applicant- accused.

Heard. Records perused.

Victim submits that she is 27 years old and has no objection if the interim bail is granted to the applicant – accused.

The perusal of record shows that despite directions, the IO has not placed on record the verification report regarding the family



circumstances of the applicant – accused and medical condition of father as also the documents attached with the bail application.

SHO PS Khyala is directed to file the abovesaid comprehensive report in terms of order dated 08.06.2020 and he shall also state the reasons for non-compliance of the order dated 08.06.2020.

Put up for same on **18.06.2020**.

Victim submits that she would not be able to appear after 15.06.2020 but Ld. Counsel for victim submits that he would be present on 18.06.2020.



(Vrinda Kumari)
**ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020**

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Tabrez Kamal
FIR No. : 127/19
PS: EOW West
U/s : 420/467/468/120 B IPC

12.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

This is an application of applicant – accused Tabrez Kamal for modification of order dated 03.06.2020.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
Shri Keshav Garg, Ld Counsel for applicant- accused.

Heard. Records perused.

While dismissing the prayer for regular bail of the applicant – accused, it was observed by Ld. Vacation Judge vide order dated 03.06.2020 that the interim bail period granted to applicant – accused shall expire on 14.06.2020.

The interim bail was granted to the applicant – accused in case FIR No. 127/19 (Bail Application No.: 542/2020) vide order dated



14.04.2020. In this order, it is specifically mentioned that interim bail period for eight weeks shall commence from the date of his actual release.

It appears that at the time of issuance of release warrant, there was some technical error because of which the applicant – accused was not released. Vide order dated 22.04.2020, it was observed by Ld. Duty MM, West District that as per the report of Jail Superintendent, Section 467 IPC was not mentioned in the release warrant and, therefore, the applicant – accused has not been released yet. It is clear that till passing of the order dated 22.04.2020, the applicant – accused had not been released. There is no ground, therefore, to doubt the submissions of Ld. Counsel for applicant – accused that the applicant – accused was released only on 22.04.2020. Upon counting the period of eight weeks from the said date, the interim bail period is set to expire on 17.06.2020. **The interim bail period of eight weeks as directed vide order dated 14.04.2020 of Ld. Vacation Judge in Bail Application No. 542/2020, FIR No.127/19, PS EOW West shall expire on 17.06.2020 and the applicant – accused shall surrender before the concerned Jail Superintendent on the said date. The order dated 03.06.2020 stands modified accordingly.**

The application stands disposed of.

At request, copy of order be given DASTI to Ld. Counsel



for applicant – accused as well as the IO. A copy be also sent to the concerned Jail Superintendent for information.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Ajay
FIR No. : 321/2020
PS: Rajouri Garden

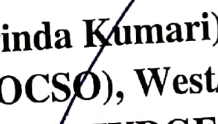
12.06.2020

Fresh charge sheet has been placed before the undersigned as
Vacation Judge. Since the matter pertains to the Court of
ASJ-07 (POCSO) West, it be checked and registered.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
IO SI Babita, PS Rajouri Garden in person.

Heard. Records perused.

Charge sheet has been placed before the undersigned as
Vacation Judge in view of pandemic COVID-19 situation prevailing in
the country and on going national lockdown. Now put up for
consideration on 23.06.2020.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Shambhu
FIR No. : 313/2020
PS: Rajouri Garden


12.06.2020

Fresh charge sheet has been placed before the undersigned as
Vacation Judge. Since the matter pertains to the Court of
ASJ-07 (POCSO) West, it be checked and registered.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
IO SI Babita, PS Rajouri Garden in person.

Heard. Records perused.

Charge sheet has been placed before the undersigned as
Vacation Judge in view of pandemic COVID-19 situation prevailing in
the country and on going national lockdown. Now put up for
consideration on 23.06.2020.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/12.06.2020